IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Miscellaneous Application (COD) No.76227 of 2018
&
Service Tax Appeal No.77401 of 2018

(Arising out of Order-in-Appeal No.107//SLG-ST/2018 dated 28.02.2018 passed by Commissioner (Appeals) of CGST, Excise, Siliguri)

Shri Siddhartha Ghose
Chowdhury Mini Market, 3rd Floor, Bidhan Road, Siliguri-734001

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Siliguri
C.R.Building, Hakimpara,Haren Mukherjee Road, Siliguri-734001

Respondent

Appearance:
None for the Appellant
Shri J.Chattopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

MISC.ORDER NO.75078/2022
FINAL ORDER NO.75183/2022

DATE OF E-HEARING : 07.04.2022
DATE OF DECISION : 07.04.2022

PER P.K.CHOUDHARY :

In view of the reasons as explained in the Miscellaneous Application, the delay in filing the appeal is condoned. Miscellaneous Application (COD) is thus allowed.

2. However, the appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/
(P.K.Choudhary)
Member (Judicial)

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